

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH : COURT NO - 3

Customs Miscellaneous EH Application no. 10545 of 2019

(On behalf of the appellant)

Customs Appeal No. 69 of 2012-DB

(Arising out of OIO No. 04/COMMR/2012 dated 16.04.2012 passed by Commissioner Customs and Ahmedabad)

Aries Dychem Industries

...Appellant

C-1/260, Phase-Ii,
Gidc, Vatva,
AHMEDABAD
GUJARAT

-Versus-

C.C., Ahmedabad

...Respondent

Custom House,
Near All India Radio Navrangpura,
Ahmedabad,
Gujarat

WITH

Customs Miscellaneous EH Application no. 10546 of 2019

(On behalf of the appellant)

Customs Appeal No. 70 of 2012-DB

(Arising out of OIO No. 04/COMMR/2012 dated 16.04.2012 passed by Commissioner Customs and Ahmedabad)

Kantilal Ishwarlal Patel

...Appellant

Proprietor Of Aries Dychem Industries,
C-1/260, Phase-Ii,
Gidc, Vatva,
AHMEDABAD
GUJARAT

-Versus-

C.C., Ahmedabad

...Respondent

Custom House,
Near All India Radio Navrangpura,
Ahmedabad,
Gujarat

Present For the Appellant : Shri N K Tiwari, Consultant

Present For the Respondent : Shri S.N. Gohil, Supdt. (AR)

CORAM:

HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

HON'BLE MEMBER (TECHNICAL), MR. RAJU

MISCELLANEOUS ORDER NO. M/ 10582-10583 /2019

Date Of Hearing : 06/09/2019

Date of Decision: 06/09/2019

RAMESH NAIR

This Early Hearing Applications filed by the applicants.

2. Shri N.K. Tiwari, Ld. Consultant submits that in the appellant's own case, same issue has been decided by the Commissioner (Appeal). That order was accepted by the Revenue as no appeal was made against the said order. Therefore, he seeks early hearing.

3. Considering the submission made by the Ld. Counsel, Early Hearing Application is allowed. Appeal to be listed for regular hearing on 14/10/2019.

(Dictated and pronounced in the open court)

(Ramesh Nair)
Member (Judicial)

(Raju)
Member (Technical)

Diksha